



## INDEX

### LIST OF MEGHALAYA ACTS AND ORDINANCES, 2001

Acts No.	Title of the Acts	Page
1 of 2001	The Meghalaya Appropriation (No. 1) Act, 2001	1-13
2 of 2001	The Meghalaya Appropriation (Vote on Account) Act, 2001	14-37
3 of 2001	The Meghalaya Commercial Crops Development Board (Amendment) Act, 2001	38-41
4 of 2001	The Meghalaya Prohibition of Manufacture, sale, use and throwing of low density Plastic Bags Act, 2001	42-44
5 of 2001	The Meghalaya Appropriation (No.II) Act, 2001	45-61

### ORDINANCES

Ordinance No.		
1 of 2001	The Contingency Fund of Meghalaya (Third Amendment) Ordinance, 2001	-62
2 of 2001	The Legislative Assembly of Meghalaya (Amendment) Ordinance	63-65
3 of 2001	The Contingency Fund of Meghalaya (Amendment) Ordinance	66-67

**The 28<sup>th</sup> March, 2001**

No. LL(B) 17/96/256- The Meghalaya Appropriation (No. I) Act, 2001 (Act No.1 of 2001) is hereby published for general information.

**MEGHALAYA ACT NO. 1 OF 2001**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 28<sup>th</sup> March, 2001)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 28<sup>th</sup> March, 2001)

**THE MEGHALAYA APPROPRIATION NO.1 ACT, 2001**

An

Act

To authorise payment and appropriation of certain further sums out of the Consolidated Fund of Meghalaya for the services of financial year 2000-2001

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-second Year of the Republic of India as follows:-

Short title and Commencement	(1) This Act may be called the Meghalaya Appropriation (No. I) Act, 2001
Withdrawal of Rs. 131,41,88,470 from and out of the Consolidated Fund of Meghalaya	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees one hundred thirty one crores, forty one lakhs, eighty eight thousand, four hundred seventy three towards defraying the several charges which will come in the course of payment during the financial year 2000-2001 in respect of the services specified in Column (2) of the Schedule.
Appropriation	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 2000-2001.

**2**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	2,10,61,400	5,00,000	2,15,61,400
		2058-Stationery and Printing	...	...	...
	4058-Capital Outlay on Stationery and Printing	Capital	...	...	...
2.	2012-Governor ... ..				
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	55,10,000	...	55,10,000
4.	2014-Administration of Justice ...	Revenue	25,49,532	...	25,49,532
5.	2015-Elections ... ..	Revenue	...	...	...
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services	Revenue	76,40,000	...	76,40,000
7.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry	Capital	...	...	...
		2030-Stamps and Registration	Revenue	9,56,192	...

3

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
8.	2039-State Excise Revenue	10,44,113	...	10,44,113
9.	2040-Sales Tax	10,04,764	...	10,04,764
	2045-Other Taxes and Duties on Commodities and Services			
10.	2041-Taxes on vehicles	4,36,79,615	...	4,36,79,615
	2070-Other Administrative Services etc			
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	Capital	...	...
11.	2045-Other Taxes and Duties on Commodities and Services	20,19,83,000	...	20,19,83,000
	2501-Special Programme for Rural Development			
	2801-Power			
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project	Capital	...	...
12.	2047-Other Fiscal Services	Revenue	...	...
	2048-Appropriation for reduction or avoidance of Debt	Revenue	...	...
	2049-Interest Payments	Revenue	...	...
	2051-Public Services Commission	Revenue	...	...
				...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
13.	2052-Secretariat General Services	Revenue	15,00,000	...	15,00,000
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services				
14.	2053-District Administration	Revenue	...	...	...
15.	2054-Treasury Accounts Administration	Revenue	10,06,000	...	10,06,000
16.	2055-Police	Revenue	2,94,99,800	4,09,540	2,99,09,340
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	Capital	...	...	...
17.	2056-Jails	Revenue	...	...	...
	4059-Capital Outlay on Public Works	Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	15,56,312	...	15,56,312
	4058-Capital Outlay on Stationery and Printing	Capital	...	...	...
	4216-Capital Outlay on Housing				

5

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
19.	2052-Secretariat-General Services	Revenue	...	85,787	85,787
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
20.	4403-Capital Outlay on Animal Husbandry	Capital	...	...	...
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc				
	4059-Capital Outlay on Public Works				

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
21.	2075-Miscellaneous General Services	Revenue	24,57,13,887	...	24,57,13,887				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Art and Culture					Capital	...	...	...
	4204-Capital Outlay on Education, Sports, Art and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services etc	Revenue	1,04,03,528	...	1,04,03,528				
	2216-Housing	Revenue	...	...	...				
	4059-Total Outlay on Public Works	Capital	2,73,85,212	...	2,73,85,212				
23.	2070-Other Administrative Services etc	Revenue	...	...	...				
24.	2071-Pensions and other Retirements Benefits	Revenue	...	...	...				
25.	2075-Miscellaneous General Services	Revenue	1,96,985	...	1,96,985				



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
26.	2210-Medical and Public Health } 2211-Family Welfare } Revenue	1,16,30,000	80,000	1,17,90,000
	4210-Capital Outlay on Medical } and Public Health } 4216-Capital Outlay on Family } Welfare } Capital	...	...	...
	27.	2215-Water Supply and Sanitation } 2216-Housing } 4215-Capital Outlay on Water } Supply and Sanitation } 4216-Capital Outlay on Housing } Capital	...	...
28.	2216-Housing } Revenue	5,75,00,000	...	5,75,00,000
	4216-Capital Outlay on Housing } 4217-Capital Outlay on Urban } Development } Capital	...	...	...
29.	2216-Housing } Revenue	...	...	...
	2217-Urban Development } 4216-Capital Outlay on Housing } 4217-Capital Outlay on Urban } Development } Capital	...	...	...
30.	2220-Information and Publicity } Revenue	...	...	...
31.	2230-Labour and Employment } Revenue	...	...	...
32.	3456-Civil Supplies } Revenue	96,90,000	...	96,90,000
	4408-Capital Outlay on Food } Storage and Warehousing } Capital	...	...	...
33.	2235-Social Security and Welfare } Revenue	...	...	...
	6235-Loans for Social Security } and Welfare } Capital	...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs			
34.	2225-Welfare of S.CS, S.TS and Other B.CS 2235-Social Security and Welfare 2236-Nutrition 4059-Capital Outlay on Public Works 4235-Capital Outlay on Social Security and Welfare 6225-Loans for Welfare of S.CS, S.TS and Other B.CS	Revenue	5,12,00,000	...	5,12,00,000		
		Capital	...	...	...		
		35. 2235- Social Security and Welfare	Revenue	...	...	...	
		36.	2075-Miscellaneous General Services 2235-Social Security and Welfare	Revenue	1,02,000	4,30,000	5,32,000
				37. 2250-Other Social Services	Revenue	...	...
		38. 3451-Secretariat Economic Services	Revenue	...	...	...	
39.	2425-Co-operation 4425-Capital Outlay on Co-operation 4435-Capital Outlay of other Agricultural Programmes 6425-Loans for Co-operation	Revenue	...	...	...		
		Capital	...	...	...		
			40. 2552-North Eastern Areas (Special Areas Programme)	Revenue	61,25,000	...	61,25,000
		40. 4552-Capital Outlay on North Eastern Areas	Capital	...	...	...	

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly	Charged on the Consolidated Fund	Total					
		Rs.	Rs.	Rs					
41.	3454-Census, Surveys and Statistics	Revenue	64,722	...	64,722				
42.	2216-Housing 3475-Other General Economic Services	Revenue	...	...	...				
43.	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes	Revenue	...	...	...				
	2702-Minor Irrigation								
	4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investments in Agricultural Financial INST 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry					Capital	...	...	...

**10**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
44.	2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects	Revenue	...	...
	2711-Flood Control			
	4701-Capital Outlay on Medium Irrigation	Capital	...	...
	4711-Capital Outlay on Flood Control Projects			
45.	2216-Housing			
	2402-Soil and Water Conservation	Revenue	1,62,00,000	...
	2415-Agricultural Research and Education			1,62,00,000
46.	2501-Special Programmes for Rural Development	Revenue	2,34,68,001	...
47.	2216-Housing		...	...
	2235-Social Security and Welfare		...	...
	2403-Animal Husbandry	Revenue	...	...
	2415-Agricultural Research and Education		...	...
47.	4059-Capital Outlay on Public Works		...	...
	4403-Capital Outlay on Animal Husbandry		...	...
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	Capital	...	...
	6403-Loans for Animal Husbandry		...	...

11

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
48.	2216-Housing	...	...	...
	2404-Dairy Development	...	...	...
	2415-Agricultural Research and Education	...	...	...
	} Revenue			
49.	2216-Housing	...	...	...
	2405-Fisheries	...	...	...
	2415-Agricultural Research and Education	...	...	...
	4216-Capital Outlay on Housing	...	...	...
	4405-Capital Outlay on Fisheries	...	...	...
	} Capital			
50.	2406-Forestry and Wild Life			
	2415-Agricultural Research and Education	1,50,00,000	...	1,50,00,000
	4406-Capital Outlay on Forestry and Wild Life	...	...	...
	} Capital			
51.	2216-Housing	...	...	...
	2236-Nutrition	...	...	...
	2401-Crop Husbandry	...	...	...
	2501-Special Programmes for Rural Development	12,00,00,000	...	2,00,00,000
	2505-Rural Employment	...	...	...
	} Revenue			
51.	2515-Other Rural Development Programmes	...	...	...
	4216-Capital Outlay on Housing	...	...	...
	4515-Capital Outlay on Rural Development	...	...	...
	6515-Loans for other Rural Development Programmes	...	...	...
	} Capital			

12

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
52.	{ 2852-Industries 4854-Capital Outlay on Cement and non-Metallic Mineral 4885-Capital Outlay on Industries and Mineral 6885-Loans for other Industries and Mineral }	Revenue	13,96,33,409	... 13,96,33,409
		Capital	...	...
		Capital	...	...
		Capital	...	...
53.	{ 2216-Housing 2851-Village and Small Industries 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small and Mineral Industries }	Revenue	...	...
		Capital	...	...
		Capital	...	...
		Capital	...	...
54.	{ 2216-Housing 2851-Village and Small Industries 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small and Mineral Industries }	Revenue	1,19,08,048	... 1,19,08,048
		Capital	...	...
		Capital	...	...
		Capital	...	...
55.	{ 2853-Non-Ferrous Mining and Metallurgical Industries 4216-Capital Outlay on Housing 4853-Capital Outlay on Mining and Metallurgical Industries 3054-Roads and Bridges }	Revenue	6,45,00,000	... 6,45,00,000
		Capital	...	...
		Capital	...	...
		Revenue	9,70,00,000	... 9,70,00,000

**13**

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs
56.	5054-Capital Outlay on Roads and Bridges	Capital	...	...
57.	3452-Tourism 4059-Capital Outlay on Public Works	Revenue	1,37,16,180	1,37,16,180
		Capital	...	...
	5275-Capital Outlay on other Communication Services 5452-Capital Outlay on Tourism 7452-Loans for Tourism	Capital	...	...
		Revenue	...	...
		Capital	37,18,000	37,18,000
58.	3606-Aid Materials and Equipment	Revenue	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...
	6003-Internal Debt. Of the State Government	Capital	...	...
	6004-Loans and Advances from the Central Government	Capital	29,65,721	29,65,721
60.	7610-Loans to Government Servants etc	Capital	...	...
61.	7615-Miscellaneous Loans	Capital	...	...
62.	7810-Inter-State Settlement	Capital	...	...
63.	7999-Appropriation to Contingency Fund	Capital	...	...
Total		...	123,94,25,426	2,47,63,048 131,41,83,473

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 29<sup>th</sup> March, 2001**

No. LL(B) 17/96/226- The Meghalaya Appropriation (Vote-on-Account) Act, 2001 (Act No.2 of 2001) is hereby published for general information.

**MEGHALAYA ACT NO. 2 OF 2001**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 29<sup>th</sup> March, 2001)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 29<sup>th</sup> March, 2001)

**THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 2001**

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 2001-2002

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-second Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2001 (2) It shall come into force on the first day of April, 2001
Withdrawal of Rs. 446,28,78,800 from and out of the Consolidated Fund of Meghalaya for the financial Year 2001-2002	2	From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees four hundred forty six crores, twenty eight lakhs, seventy eight thousand, eight hundred towards defraying the several charges which will come in the course of payment beginning on the first day of April, 2001 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 2001-2002



15

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	1,57,44,000	6,03,500	1,63,47,500
	2058-Stationery and Printing	Revenue	7,27,500	...	7,27,500
		Total	Revenue	1,64,71,500	6,03,500
	4058-Capital Outlay on Stationery and Printing	Capital	1,75,000	...	1,75,000
		Total	Capital	1,75,000	...
2.	2012-Governor ... ..	Revenue	7,500	56,71,250	56,78,750
		Total	Revenue	7,500	56,71,250
	4216-Capital Outlay on Housing	Capital	...	...	...
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	1,03,98,750	...	1,03,98,750
		Total	Revenue	1,03,98,750	...
4.	2014-Administration of Justice ...	Revenue	59,29,250	23,45,750	82,75,000
		Total	Revenue	59,29,250	23,45,750
5.	2015-Elections ... ..	Revenue	1,34,25,000	...	1,34,25,000
		Total	Revenue	1,34,25,000	...

**16**

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	2029-Land Revenue	1,08,00,000	...	1,08,00,000
	2245-Relief on account of Natural Calamities	1,03,50,000	...	1,03,50,000
	2250-Other Social Services	...	...	...
	3475-Other General Economic Services	...	...	...
	Total	2,11,50,000	...	2,11,50,000
6.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	...	...	...
	6250-Loans for Other Social Services	25,000	...	25,000
	6401-Loans for Crop Husbandry	...	...	...
	Total	25,000	...	25,000
7.	2090-Stamps and Registration	13,25,000	...	13,25,000
	Total	13,25,000	...	13,25,000
8.	2039-State Excise	81,54,250	...	81,54,250
	Total	81,54,250	...	81,54,250
	2040-Sales Tax	92,00,000	...	92,00,000
9.	2045-Other Taxes and Duties on Commodities and Services	...	...	...
	Total	92,00,000	...	92,00,000

**17**  
**SCHEDULE-contd.**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
10.	2041-Taxes on Vehicles	Revenue	1,40,50,000	... 1,40,50,000
	2070-Other Administrative Services etc		31,75,000	... 31,75,000
	3055-Road Transport		...	... ..
	Total	Revenue	1,72,25,000	... 1,72,25,000
	5053-Capital Outlay on Civil Aviation	Capital	43,75,000	... 43,75,000
	5055-Capital Outlay on Road Transport		85,00,000	... 85,00,000
	Total	Capital	1,28,75,000	... 1,28,75,000

**18**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	9,50,000	...	9,50,000
	2501-Special Programmes for Rural Development		29,00,000	...	29,00,000
	2801-Power		2,75,00,000	...	2,75,00,000
	2810-Non-Conventional Sources of Energy		25,00,000	...	25,00,000
	Total	Revenue	3,38,50,000	...	3,38,50,000
	6801-Loans for Power Projects	Capital	7,67,50,000	...	7,67,50,000
	Total	Capital	7,67,50,000	...	7,67,50,000

**19**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
12.	2047-Other Fiscal Services	Revenue	2,68,750	... 2,68,750	
	Total	Revenue	2,68,750	... 2,68,750	
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	... 94,75,000	94,75,000	
	Total	Revenue	... 94,75,000	94,75,000	
	2049-Interest Payment	Revenue	... 39,28,15,425	39,28,15,425	
	Total	Revenue	... 39,28,15,425	39,28,15,425	
	2051-Public Services Commission	Revenue	... 22,00,000	22,00,000	
	Total	Revenue	... 22,00,000	22,00,000	
13.	{ 2052-Secretariat General Services 2251-Secretariat Social Services 3451-Secretariat Economic Services }	Revenue	67,87,88,000	... 67,87,88,000	
		Revenue	75,52,250	... 75,52,250	
		Revenue	1,20,34,750	... 1,20,34,750	
		Total	Revenue	8,83,75,000	... 8,83,75,000
		Capital	...	...	...
	5275-Capital Outlay on other Communication	Capital	...	...	
	Total	Capital	...	...	

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
14.	2053-District Administration	Revenue	2,12,25,000	...	2,12,25,000	
	Total	Revenue	2,12,25,000	...	2,12,25,000	
15.	2054-Treasury and Accounts Administration	Revenue	1,77,00,000	...	1,77,00,000	
	Total	Revenue	1,77,00,000	...	1,77,00,000	
16.	2055-Police 2070-Other Administrative Services etc 2216-Housing	Revenue	2,00,11,000	43,750	25,00,54,750	
			2,20,44,000	...	2,20,44,000	
		Total	Revenue	20,75,000	...	20,75,000
	4055-Capital Outlay on Police 4059-Capital Outlay on Public Works 4216-Capital Outlay on Housing	Total	Revenue	27,41,30,000	43,750	27,41,75,750
			Capital	1,10,64,000	...	1,10,64,000
				...	...	...
		Total	Capital	1,10,64,000	...	1,10,64,000
	17.	2056-Jails	Revenue	92,74,500	...	92,74,500
			Total	Revenue	92,74,500	...
		4059-Capital Outlay on Public Works	Capital	...	...	...
Total			Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	1,73,75,000	...	1,73,75,000	
		Total	Revenue	1,73,75,000	...	1,73,75,000
	4058-Capital Outlay on Stationery and Printing 4216-Capital Outlay on Housing	Capital	7,00,000	...	7,00,000	
		Total	Capital	7,00,000	...	7,00,000

**21**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
19	2052-Secretariat General Services	Revenue	43,29,750	... 43,29,750	
	2059-Public Works		14,55,95,750	... 14,55,95,750	
	2203-Technical Education		...	...	
	2204-Sports and Youth Services		...	...	
	2205-Art and Culture		...	...	
	2216-Housing		46,00,000	... 46,00,000	
	Total	Revenue	15,45,25,500	... 15,45,25,500	
	4059-Capital Outlay on Public Works		2,42,89,750	... 2,42,89,750	
	4202-Capital Outlay on Education		49,57,500	... 49,57,500	
	4210-Capital Outlay on Medical and Public Health		9,50,000	... 9,50,000	
	4216-Capital Outlay on Housing		24,37,500	... 24,37,500	
	4403-Capital Outlay on Animal Husbandry		...	...	
	4404-Capital Outlay on Dairy Development		...	...	
	Total	Capital	...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
20.	2070-Other Administrative Services etc	Revenue	2,88,98,750	... 2,88,98,750
	Total	Revenue	2,88,98,750	... 2,88,98,750
	4059-Capital Outlay on Public Works	Capital	...	...
	Total	Capital	...	...



**23**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
21.	2075-Miscellaneous General Services	Revenue	12,500	...	12,500
	2202-General Education		63,05,00,000	...	63,05,00,000
	2203-Technical Education		1,54,75,000	...	1,54,75,000
	2204-Sports and Youth Services		2,34,25,000	...	2,34,25,000
	2205-Art and Culture		1,09,50,000	...	1,09,50,000
	2236-Nutrition		...	...	...
	3425-Other Scientific Research		6,12,500	...	6,12,500
	3454-Census, Survey and Statistic		5,62,500	...	5,62,500
	Total	Revenue	68,15,67,500	...	68,15,67,500
	4202-Capital Outlay on Education	Capital	2,50,000	...	2,50,000
6202-Loans for Education, Sports, Art and Culture		...	...	...	
Total	Capital	2,50,000	...	2,50,000	
22.	2070-Other Administrative Services etc	Revenue	85,75,000	...	85,75,000
	2216-Housing		39,00,000	...	39,00,000
	Total	Revenue	1,24,75,000	...	,24,75,000

**24**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
23.	2070-Other Administrative Services etc	Revenue	24,05,000	...	24,05,000
	Total	Revenue	24,05,000	...	24,05,000
24.	2871-Pensions and Other Retirement Benefits	Revenue	17,18,75,000	...	17,18,75,000
	Total	Revenue	17,18,75,000	...	17,18,75,000
25.	2075-Miscellaneous General Services	Revenue	7,50,000	...	7,50,000
	Total	Revenue	7,50,000	...	7,50,000
26.	2210-Medical and Public Health	Revenue	19,18,46,750	...	19,18,46,750
	2211-Family Welfare		3,08,40,250	...	3,08,40,250
	Total	Revenue	22,26,87,000	...	22,26,87,000
	4210-Capital Outlay on Medical and Public Health	Capital	2,28,95,000	...	2,28,95,000
	4211-Capital Outlay on Family Welfare		20,00,000	...	20,00,000
	Total	Capital	2,48,95,000	...	2,48,95,000

**25**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
27.	2215-Water Supply and Sanitation	Revenue	11,87,00,000	... 11,87,00,000
	2216-Housing		3,00,000	... 3,00,000
	Total	Revenue	11,90,00,000	... 11,90,00,000
	4215-Capital Outlay on Water	Capital	18,66,25,000	... 18,66,25,000
	Supply and Sanitation			
	4216-Capital Outlay on Housing		2,50,000	... 2,50,000
	Total	Capital	18,68,75,000	... 18,68,75,000
28.	2216-Housing	Revenue	2,96,02,500	... 2,96,02,500
	Total	Revenue	2,96,02,500	... 2,96,02,500
	4216-Capital Outlay on Housing	Capital	7,50,000	... 7,50,000
	6216-Loans for Housing		3,97,500	... 3,97,500
	Total	Capital	11,47,500	... 11,47,500

26

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
29.	2216-Housing	Revenue	...	...
	2217-Urban Development		3,43,44,750	...
	Total	Revenue	3,43,44,750	...
	4216-Capital Outlay on Housing	Capital	2,00,000	...
	4217-Capital Outlay on Urban Development		6,97,75,000	...
	Total	Capital	6,99,75,000	...
30.	2220-Information and Publicity	Revenue	1,00,25,000	...
	Total	Revenue	1,00,25,000	...
31.	2230-Labour and Employment	Revenue	1,56,50,000	...
	Total	Revenue	1,56,50,000	...
32.	3456-Civil Supplies	Revenue	88,75,000	...
	Total	Revenue	88,75,000	...
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...
	Total	Capital	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
33.	2235-Social Security and Welfare	Revenue	...	...	...
	Total	Revenue	...	...	...
	6235-Loans for Social Security and Welfare	Capital	7,50,000	...	7,50,000
	Total	Capital	7,50,000	...	7,50,000
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	2,64,00,000	...	2,64,00,000
	2235-Social Security and Welfare		5,28,43,750	...	5,28,43,750
	2236-Nutrition		1,78,75,000	...	1,78,75,000
	Total	Revenue	9,71,18,750	...	9,71,18,750
	4059-Capital Outlay on Public Works	Capital	...	...	...
	4235-Capital Outlay on Social Security and Welfare		...	...	...
	6225-Loans for Welfare of S.CS, S.TS and other B.CS		...	...	...
	Total	Capital	...	...	...

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
35.	2235-Social Security and Welfare	Revenue	5,75,000	...	5,75,000
	Total	Revenue	5,75,000	...	5,75,000
36.	2075-Miscellaneous General Services	Revenue	38,500	...	38,500
	2235-Social Security and Welfare	Total	24,98,750	1,26,250	26,20,000
37.	2250-Other Social Services	Revenue	12,500	...	12,500
	Total	Revenue	25,37,250	1,26,250	26,63,500
38.	3451-Secretariat Economic Services	Revenue	1,13,50,000	...	1,13,50,000
	Total	Revenue	1,13,50,000	...	1,13,50,000
39.	2425-Co-operation	Revenue	1,57,80,500	...	1,57,80,500
	4425-Capital Outlay on Co-operation	Total	1,57,60,500	...	1,57,60,500
	4435-Capital Outlay on Other Agriculture	Capital	1,01,56,250	...	1,01,56,250
	6425-Loans for Co-operation	Total	23,25,000	...	23,25,000
	Total	Capital	1,48,21,250	...	1,48,21,250
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	60,92,500	...	60,92,500
	4552-Capital Outlay on North Eastern Areas	Total	60,92,500	...	60,92,500
	Total	Capital	2,52,50,000	...	2,52,50,000
41.	3454-Census, Surveys and Statistics	Revenue	1,07,53,000	...	1,07,53,000
	Total	Revenue	1,07,53,000	...	1,07,53,000

**29**

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
42.	2216-Housing	Revenue	37,500	...	37,500
	3475-Other General Economic		29,75,00	...	29,75,00
	Services				
	Total	Revenue	30,12,500	...	30,12,500
43.	2216-Housing	Revenue	16,50,000	...	16,50,000
	2401-Crop Husbandry		11,34,03,500	...	11,34,03,500
	2408-Food Storage and Warehousing		37,50,000	...	37,50,000
	2415-Agricultural Research and Education	Revenue	46,12,500	...	46,12,500
	2435-Other Agricultural Programmes		93,25,000	...	93,25,000
	2702-Minor Irrigation		3,67,58,750	...	3,67,58,750
	Total	Revenue	16,94,99,750	...	16,94,99,750
	4216-Capital Outlay on Housing	Capital	5,00,000	...	5,00,000
4401-Capital Outlay on Crop Husbandry		5,50,000	...	5,50,000	

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	4416-Investment in Agricultural Financial Institution		1,50,000	...	1,50,000
	4702-Capital Outlay on Minor Irrigation		1,70,50,000	...	1,70,50,000
	6401-Loans for Crop Husbandry		...	...	...
	Total	Capital	1,82,50,000	...	1,82,50,000
	2701-Medium Irrigation-II works under E. And D. Wing P.W.D medium	Revenue	7,50,000	...	7,50,000
	2711-Flood Control		10,25,000	...	10,25,000
	Total	Revenue	17,75,000	...	17,75,000
	4701-Capital Outlay on Medium Irrigation	Capital	1,16,25,000	...	1,16,25,000
	4711-Capital Outlay on Flood Control Projects		75,00,000	...	75,00,000
	Total	Capital	1,91,25,000	...	1,91,25,000



**31**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
45	2216-Housing	Revenue	6,96,150	...	6,96,150
	2402-Soil and Water Conservation		5,77,36,000	...	5,77,36,000
	2415-Agricultural Research and Education		3,83,000	...	3,83,000
	Total	Revenue	5,88,15,750	...	5,88,15,750
46	2501-Special Programmes for Rural Development	Revenue	2,27,75,000	...	2,27,75,000
	Total	Revenue	2,25,75,000	...	2,25,75,000
47.	2216-Housing	Revenue	13,75,182	...	13,75,182
	2235-Social Security and Welfare		...	...	...
	2403-Animal Husbandry		7,20,27,068	...	7,20,27,068
	2415-Agricultural Research and Education		24,50,750	...	24,50,750
	Total	Revenue	7,58,53,000	...	7,58,53,000
	4059-Capital Outlay on Public Works	Capital	...	...	...
4403-Capital Outlay on Animal Husbandry		...	...	...	

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
48.	6225-Loans for Welfare of S.CS, S.TS, and other B.CS	...	...	...	
	6403-Loans for Animal Husbandry	...	...	...	
	Total Capital	...	...	...	
	2216-Housing	Revenue	4,55,750	...	4,55,750
	2404-Dairy Development		1,87,00,500	...	1,87,00,500
	2415-Agricultural Research and Education		...	...	...
	Total Revenue	1,91,56,250	...	1,91,56,250	
49.	2216-Housing	Revenue	75,000	...	75,000
	2405-Fisheries		1,41,62,500	...	1,41,62,500
	2415-Agricultural Research and Education		4,87,500	...	4,87,500
	Total Revenue	Revenue	1,87,25,000	...	1,87,25,000
	4216-Capital Outlay on Housing	Capital	2,50,000	...	2,50,000
	4405-Capital Outlay on Fisheries		2,00,000	...	2,00,000
	Total Capital	Capital	4,50,000	...	4,50,000
50.	2406-Forestry and Wild Life	Revenue	8,15,47,250	1,250	8,15,48,500
	2415-Agricultural Research and Education		18,00,000	...	18,00,000
	Total Revenue	Revenue	8,33,47,250	1,250	8,33,48,500
	4406-Capital Outlay on Forestry and Wild Life	Capital	13,12,500	...	13,12,500
	Total Capital	Capital	13,12,500	...	13,12,500

## 33

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
51	2216-Housing	Revenue	70,00,000	...	70,00,000
	2236-Nutrition		...	...	...
	2401-Crop Husbandry		18,75,000	...	18,75,000
	2501-Special Programmes for Rural Development		134,50,000	...	134,50,000
	2505-Rural Employment		1,98,50,000	...	1,98,50,000
	2515-Other Rural Development Programmes		8,91,37,500	...	8,91,37,500
	Total	Revenue	12,50,12,500	...	12,50,12,500
	4216-Capital Outlay on Housing	Capital	29,37,500	...	29,37,500
	4515-Capital Outlay on Rural Development		29,37,500	...	29,37,500
	6515-Loans for other Rural Development Programmes		...	...	...
Total	Capital	58,75,000	...	58,75,000	

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52.	2852-Industries	Revenue	65,30,500	...	65,30,500
	Total	Revenue	65,30,500	...	65,30,500
		4854-Capital Outlay on Cement and non-Metallic Mineral			
	4885-Capital Outlay on Industries and Minerals		1,35,00,000	...	1,35,00,000
		6885-Loans for other Industries and Minerals		...	...
	Total	Capital	1,35,00,000	...	1,35,00,000
53.	2216-Housing	Revenue	...	...	...
	2851-Village and Small Industries Total	Revenue	2,41,37,000	...	2,41,37,000
		4851-Capital Outlay on Village and Small Scale Industries	Capital	...	...
	6851-Loans for Village and Small Industries	Capital	12,50,000	...	12,50,000
		Total	Capital	12,50,000	...

35

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
54.	2216-Housing	...	...	...
	2851-Village and Small Industries	2,27,34,750	...	2,27,34,750
	Total	2,27,34,750	...	2,27,34,750
	4216-Capital Outlay on Housing	...	...	...
	4851-Capital Outlay on Village and Small Scale Industries	22,37,500	...	22,37,500
	Total	22,37,500	...	22,37,500
55.	2853-Non-Ferrous Mining and Metallurgical Industries	4,35,75,000	...	4,35,75,000
	Total	4,35,75,000	...	4,35,75,000
	4216-Capital Outlay on Housing	...	...	...
	4853-Capital Outlay on Mining and Metallurgical Industries	5,00,000	...	5,00,000
Total	5,00,000	...	5,00,000	
56.	3054-Roads and Bridges	9,34,00,000	...	9,34,00,000
	Total	9,34,00,000	...	9,34,00,000
	5054-Capital Outlay on Roads and Bridges	22,16,42,300	...	2,16,42,300
	Total	22,16,42,300	...	22,16,42,300

## 36

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3452-Tourism	Revenue	71,00,000	...	71,00,000
	4059-Capital Outlay on Public Works	Capital	...	...	...
			...	...	...
	5275-Capital Outlay on other Communication Services		...	...	...
	5452-Capital Outlay on Tourism		27,50,000	...	27,50,000
	7452-Loans for Tourism		...	...	...
	Total	Capital	27,50,000	...	27,50,000
58.	3606-Aid Materials and Equipment	Revenue	...	...	...
	Total	Revenue	...	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...	...
		Total	Capital	...	...
	6003-Internal Debt of the State Government	Capital	...	15,26,65,325	15,26,65,325
	Total	Capital	...	15,26,65,325	5,26,65,325
60.	6004-Loans and Advances from the Central Government	Capital	...	5,30,57,250	5,30,57,250
		7610-Loans to Government Servants etc	Capital	12,50,00,000	...
		Total	Capital	12,50,00,000	5,30,57,250
61.	7615-Miscellaneous Loans	Capital	...	...	...
	Total	Capital	...	...	...
62.	7810-Inter-State Settlement	Capital	...	...	...
	Total	Capital	...	...	...

**37**

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
63.	7999-Appropriation to Contingency Fund	...	...	...
	Total Capital	...	...	...
		Total	...	...
		384,38,84,050	61,89,94,750	446,28,78,800

L.M.SANGMA,  
Deputy Secretary,  
Government of Meghalaya,  
Law Department  
Shillong.

**The 23<sup>rd</sup> March, 2001**

No. LL(B) 6/96/174- The Meghalaya Commercial Crops Development Board (Amendment) Act, 2011 (Act No. 3 of 2001) is hereby published for general information.

**MEGHALAYA ACT NO. 3 OF 2001**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 19<sup>th</sup> April 2001)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 23<sup>rd</sup> April, 2001)

**THE MEGHALAYA COMMERCIAL CROPS DEVELOPMENT BOARD  
(AMENDMENT) Act, 2001**

An

Act

To amend the Meghalaya Commercial Crops Development Board Act 1996.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty second Year of the Republic of India as follows:-

- |                         |   |
|-------------------------|---|
| Short title             | 1. (1) This Act may be called the Meghalaya Commercial Crops Development Board (Amendment) Act, 2001<br>(2) It extends to the whole of the State of Meghalaya<br>(3) It shall come into force on such date as the State Government may by notification in the official Gazette appoint.   |
| Amendment of Section 2. | 2. In Section 2 of the Meghalaya Commercial Crop Development Act, 1997 (hereinafter to as Principal Act) in clause (c) between the words “Potatoes” and for occurring therein the words and tapioca’ be added and between the words ‘Citrus fruit’ and ‘Medicinal’ occurring therein, the words “temperaten fruits, edible bamboo’ be included. |
| Amendment of Section 6. | 3. In Section 6 of the Principal Act-<br>“(f) In sub-section (2) for clause (g) and (h), they shall be substituted by new clauses and clauses (i) (j) (k) (l) and (m) are newly inserted namely:-<br><br>“(g) Motivating cultivators to take up Commercial Nurseries to raise quality seed or crops planting Materials;                         |



“(h) Extending financial assistances to cultivators and entrepreneurs in processing and Marketing to help them achieve them the objectives

“(i) Entering into financial agreement with commodity Board, Bank or any other Financial Institutions for the promotion and execution of any Commercial Crops Development Scheme;

“(j) mortgage of properties of the Board as security for obtaining credit Banks or any Financial Institutions;

“(k) Granting or advancing loans to any Co-operative Society registered under the Meghalaya Co-operative Societies Act (Assam Act 1 of 1948 as adapted by Meghalaya) or any recognised group or any individual;

“(l) assisting with advance any person engaged on the Cultivation, processing or Marketing of Commercial Crops in getting financial assistance from Banks and other Financial Institutions or assistance from a Commodity Board and.

“(m) any other measure as may be considered necessary for the purpose of promoting and developing the cultivation of Commercial Crops

(ii) in sub-section (3) between the words “Money from” and ‘bank’ occurring therein the word ‘Public’ is super-flous and to be deleted.

(iii) After sub-section (3) the following new sub-section 4,5, and 6 shall be added namely:-

(4) Subject to the provisions of this Act and Rules framed there under, the Board may, in the event of failure of a Loanee to repay the loan taken, temporarily take possession of the land mortgaged or hypothecation of the produce/ harvest to be affected by transaction of marketing/trading by the board till such time the loan with accrued interest are fully recovered.

(5) As soon as the Loanee could repay the loan with accrued interest the Board shall release to the Loanee the land so temporary taken over by it.

(6) Notwithstanding anything contained in this Act the Board may, with the prior approval of the State Government acquire lands for the purpose of raising its own plantations or nurseries of any crop or for demonstrating new technique of raising planting materials or cultivation or for the purpose of establishment of its office processing units or storage or marketing units and in such case the provisions of land Acquisition Act, 1994 shall apply.'

Amendment of Section 7

4. In (i) section 7 of the Principal Act, in sub-section (2) after the words "on any nationalised Bank" the words "as may be approved by the State Government" shall be inserted.

(ii) After sub-section (3) the following new sub-sections 4,5,6, and 7 shall be added namely:-

(4) Subject to the provisions of this Act and with the previous approval of the State Government, the Board may from time to time, borrow money required for the purpose of this Act, from any financial or other institutions or any Commodity Board or any Bank.

(5) Wherever the borrowing of any sum of money has been approved by the Government the Board may take credit from any bank or any financial or other institutions and with the previous approval of the Government mortgage all or any of the properties vested in the Board as security for such credits.

(6) Subject to such conditions and limitations as may be prescribed and with the previous approval of the Government the Board may, for promoting and developing of any Commercial Crops development Scheme enter into financial agreement with any bank or Financial Institutions or any Commodity Board.

(7) Subject to the provision of this Act and Rules framed there under, the Board may, out of its own fund, grant loans and advances on such terms and conditions as it may determine to any Co-operative Society registered under the Meghalaya Co-operative Societies Act or any recognised group of people or any individual.

Amendment of Section 8

8. In section 8 of the Principal Act for sub-section (2) the following shall be substituted and after the sub-section (2) as substituted, a new sub-section (3) be added namely:-

‘(2) The accounts of the Board in so far as the funds received from the Government are concerned shall be audited by the Controller and Auditor General of India and the audit report shall be forwarded to the State Government for action as it may deem necessary and for placing it before the State Legislature. After necessary auditing, the Controller and Auditor General shall furnish the Utilisation Certificate.

(3) General Account of the Board shall be audited once a year by Chartered Accountant as such the Board may appoint”

Insertion of New Section 9A

6 After Section 9 of the Principal Act, the following new section 9A shall be inserted namely:-

“The State Government to make subventions or advance loans to the Board 9A Notwithstanding anything contained in the Act, the State Government may from time to time and on such terms and conditions make subventions or advance loans to the Board for the purpose of this Act.”

Amendment of Section 11

7 In Section 11 of the Principal Act for the words “in connection with” occurring therein the words for carrying out’ shall be substituted and add ’s’ parenthesis to the last word direction, which shall after amendment read-

“The State Government may, from time to time issue directions for carrying out the purpose of this Act and the Board shall comply with such direction(s)”

L.M.SANGMA,  
Deputy Secretary to the Government of Meghalaya,  
Law (B) Department.

**The 23<sup>rd</sup> April, 2001**

No. LL(B) 16/99/13- The Meghalaya Prohibition of Manufacture, Sale, Use and Throwing of Low Density Plastic Bags Act, 2001 (Act, No. 4 of 2001) is hereby published for general information.

**MEGHALAYA ACT NO. 4 OF 2001**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 19<sup>th</sup> April, 2001)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 23<sup>rd</sup> April, 2001)

**THE MEGHALAYA PROHIBITION OF MANUFACTURE, SALE, USE AND  
THROWING OF LOW DENSITY PLASTIC BAGS ACT, 2001**

An

Act

To provide for prohibition manufacture, sale, use and throwing of low density plastic bags in Meghalaya and to make provisions for those matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty second Year of the Republic of India as follows:-

- |                                     |   |   |
|-------------------------------------|---|---|
| Short title extent and Commencement | 1 | (1) This Act may be called the Meghalaya Prohibition of manufacture, Sale, Use and Throwing of Low Density Plastic Bags Act, 2001<br>(2) It extends to the whole State of Meghalaya.<br>(3) It shall come into force on such date as this State Government may by a notification in the Official Gazette appoint.<br>Provided that the State Government may appoint different data for different places or areas.   |
| Definitions                         | 2 | In this Act, unless the context otherwise requires,<br>(a) "Act" means the Meghalaya Prohibition of Manufacture, Sale, Use and Throwing of Low Density Plastic Bags Act, 2001<br>(b) "Code" means the Code of Criminal Procedure 1973 (Act 2 of 1974);<br>(c) "Low Density Plastic Bag" means a bag, in whatever form may be, made of plastic the thickness of which is less than twenty microns and includes any such low density plastic container for carrying things; and<br>(d) "State Government" means the Government of the State of Meghalaya. |

Prohibition of manufacture, sale, use and throwing of low density plastic bag	3	<p>No person shall</p> <p>(a) Manufacture bags made of low density plastic;</p> <p>(b) Sell or use bags made of such low density plastic for storing, carrying disposing or packing of food stuff and other articles; and</p> <p>(c) Throw, or discard low density plastic bags in public places including road drains and parks.</p>
Power of Government to authorise officers to act under this Act	4	<p>(1) The State Government may by notification in the Official Gazette authorise one or more persons who will be competent to act under the Act.</p> <p>(2) Every person authorised under Clause (1) shall deem to be public servant within the meaning of Section 21 of the Indian Penal Code.</p>
Penalties	5	<p>Any person who contravenes the provision of the Act shall be punishable with fine which may extend to rupees one hundred and in case of second and subsequent offence with a minimum fine of rupees two hundred which may extend to rupees five hundred.</p>
Courts competent to try offence under this Act and take cognizance of offence	6	<p>(1) No court other than the Court of Judicial Magistrate of the First Class shall take cognizance of any offences under this Act.</p> <p>(2) No court shall take cognizance of any offence under this Act, except on a complaint in writing by an authorised Officer.</p>
Offence to be cognizable and bailable	7	<p>Notwithstanding anything contained in the Code, offences under this Act shall be cognizable and bailable.</p>
Offence under the Act to be tried summarily	8	<p>All offences under this Act shall be tried summarily in the manner provided for summary trial under the Code.</p>
Compounding of offences	9	<p>The State Government or any person authorised by it by general or special order in this behalf may either before or after the institution of the proceeding compound any offences made punishable by or under this Act.</p>

Power to make rules

- 10 (1) The State Government may, subject to previous publication, make rules to carry out the purpose of this Act.
- (2) Every rule made under this Act shall be laid before the Legislative Assembly.

L.M.SANGMA,  
Deputy Secretary to the Government of Meghalaya,  
Law (B) Department

**The 29<sup>th</sup> June, 2001**

No. LL(B) 17/96/303- The Meghalaya Appropriation (No. II) Act, 2001 (Act No. 5 of 2001) is hereby published for general information.

**MEGHALAYA ACT NO. 5 OF 2001**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 29<sup>th</sup> June, 2001)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 29<sup>th</sup> June, 2001)

**THE MEGHALAYA APPROPRIATION (NO.II) ACT, 2001**

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of financial year ending on the thirty-first day of March, 2002

Be it enacted by the Legislature of the State of Meghalaya in the Forty Ninth Year of the Republic of India as follows:-

- |   |   |   |
|---|---|---|
| Short title and Commencement  | 1 | (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 2001<br>(2) It shall be deemed to have come into force on the first day of April, 2001   |
| Withdrawal of Rs. 1785,4,65,200 from and out of the Consolidated Fund of Meghalaya for the financial year 2001-2002 | 2 | From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 2001 to the sums of Rupees one thousand seven hundred eighty five crores, fourteen lakhs, sixty eight thousand, two hundred towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 2002 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation   | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.   |

**46**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	6,29,76,000	24,14,000	6,53,90,000
	2058-Stationery and Printing		29,10,000	...	29,10,000
	Total	Revenue	6,58,86,000	24,14,000	6,83,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	7,00,000	...	7,00,000
	Total	Capital	7,00,000	...	7,00,000
2.	2012-Governor ... ..	Revenue	30,000	2,26,85,000	2,27,15,000
	Total	Revenue	30,000	2,26,85,000	2,27,15,000
	4216-Capital Outlay on Housing	Capital	...	...	...
	Total	Capital	...	...	...
3.	2013-Council of Ministers	Revenue	4,15,95,000	...	4,15,95,000
	2070-Other Administrative Services, etc	Revenue	4,15,95,000	...	4,15,95,000
	Total	Revenue	4,15,95,000	...	4,15,95,000
4.	2014-Administration of Justice ...	Revenue	2,37,17,000	93,83,000	3,31,00,000
	Total	Revenue	2,37,17,000	93,83,000	3,31,00,000
5.	2015-Elections ... ..	Revenue	5,37,00,000	...	5,37,00,000
	Total	Revenue	5,37,00,000	...	5,37,00,000



**47**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
6.	2029-Land Revenue Revenue	4,32,00,000	...	4,32,00,000	
	2245-Relief on account of Natural Calamities	4,14,00,000	...	4,14,00,000	
	2250-Other Social Services	...	...	...	
	3475-Other General Economic Services	...	...	...	
	Total Revenue	8,46,00,000	...	8,46,00,000	
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes				
	6250-Loans for Other Social Services Capital	1,00,000	...	1,00,000	
6401-Loans for Crop Husbandry		...	...	...	
	Total Capital	1,00,000	...	1,00,000	
7.	2030-Stamps and Registration Revenue	53,00,000	...	53,00,000	
	Total Revenue	53,00,000	...	53,00,000	
8.	2039-State Excise Revenue	3,26,17,000	...	3,26,17,000	
	Total Revenue	3,26,17,000	...	3,26,17,000	
9.	2040-Sales Tax Revenue	3,68,00,000	...	3,68,00,000	
	2045-Other Taxes and Duties on Commodities and Services				
	Total Revenue	3,68,00,000	...	3,68,00,000	

**48**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
10.	2041-Taxes on vehicles Revenue	5,62,00,000	...	5,62,00,000
	2070-Other Administrative Services etc	1,27,00,000	...	1,27,00,000
	3055-Road Transport	...	...	...
	Total Revenue	6,89,00,000	...	6,89,00,000
	5053-Capital Outlay on Civil Aviation Capital	1,75,00,000	...	1,75,00,000
	5055-Capital Outlay on Road Transport Capital	3,40,00,000	...	3,40,00,000
	Total Capital	5,15,00,000	...	5,15,00,000
11.	2045-Other Taxes and Duties on Commodities and Services Revenue	38,00,000	...	38,80,000
	2501-Special Programme for Rural Development	1,16,00,000	...	1,16,00,000
	2801-Power	11,00,00,000	...	1,00,00,000
	2810-Non-Conventional Sources of Energy	1,00,00,000	...	1,00,00,000
	Total Revenue	13,54,00,000	...	13,54,00,000
	6801-Loans for Power Project Capital	30,70,00,000	...	30,70,00,000
Total Capital	30,70,00,000	...	30,70,00,000	
12.	2047-Other Fiscal Services Revenue	10,75,000	...	10,75,000
	Total Revenue	10,75,000	...	10,75,000
	2048-Appropriation for reduction or avoidance of Debt Revenue	...	3,79,00,000	3,79,00,000
	Total Revenue	...	3,79,00,000	3,79,00,000
	2049-Interest Payments Revenue	...157,12,61,700	157,12,61,700	157,12,61,700
Total Revenue	... 157,12,61,700	157,12,61,700	157,12,61,700	

**49**

**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
	2051-Public Services Commission Revenue	...	88,00,000	88,00,000
	Total Revenue	...	88,00,000	88,00,000
13.	2052-Secretariat General Services	27,51,52,000	...	27,51,52,000
	2251-Secretariat Social Services Revenue	3,02,09,000	...	3,02,09,000
	3451-Secretariat Economic Services	4,81,39,000	...	4,81,39,000
	Total Revenue	35,35,00,000	...	35,35,00,000
	5275-Capital Outlay on other Communication Services	...	...	...
	Total Capital	...	...	...
14.	2053-District Administration Revenue	8,49,00,000	...	8,49,00,000
	Total Revenue	8,49,00,000	...	8,49,00,000
15.	2054-Treasury Accounts Revenue	7,08,00,000	...	7,08,00,000
	Administration Total Revenue	7,08,00,000	...	7,08,00,000
16.	2055-Police	100,00,44,000	1,75,000	100,02,19,000
	2070-Other Administrative Services etc	8,81,76,000	...	8,81,76,000
	2216-Housing	83,00,000	...	83,00,000
	Total Revenue	109,65,20,000	1,75,000	109,66,95,000
	4055-Capital Outlay on Police	4,42,56,000	...	4,42,56,000
	4059-Capital Outlay on Public Works	...	...	...
	4216-Capital Outlay on Housing	...	...	...
	Total Capital	4,42,56,000	...	4,42,56,000

**50**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
17.	2056-Jails Revenue	3,70,98,000	...	3,70,98,000
	Total Revenue	3,70,98,000	...	3,70,98,000
	4059-Capital Outlay on Public Works Capital	...	...	...
	Total Capital	...	...	...
18.	2058-Stationery and Printing Revenue	6,95,00,000	...	6,95,00,000
	Total Revenue	6,95,00,000	...	6,95,00,000
	4058-Capital Outlay on Stationery and Printing Capital	28,00,000	...	28,00,000
	Total Capital	28,00,000	...	28,00,000
19.	2052-Secretariat-General Services Revenue	1,73,19,000	...	1,73,19,000
	2059-Public Works	58,23,83,000	...	58,23,83,000
	2203-Technical Education	...	...	...
	2204-Sports and Youth Services	...	...	...
	2205-Art and Culture	...	...	...
	2216-Housing	1,84,00,000	...	1,84,00,000
	Total Revenue	61,81,02,000	...	61,81,02,000
	4059-Capital Outlay on Public Works Capital	9,71,59,000	...	9,71,59,000
	4202-Capital Outlay on Education, Art and Culture	1,98,30,000	...	1,98,30,000
	4210-Capital Outlay on Medical and Public Health	38,00,000	...	38,00,000
4216-Capital Outlay on Housing Capital	97,50,000	...	97,50,000	
4403-Capital Outlay on Animal Husbandry	...	...	...	

**51**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
20.	4404-Capital Outlay on Dairy Development	...	...	...
	Total Capital	13,05,39,000	...	13,05,39,000
	2070-Other Administrative Services etc	11,55,95,000	...	11,55,95,000
	Total Revenue	11,55,95,000	...	11,55,95,000
	4059-Capital Outlay on Public Works	...	...	...
	Total Capital	...	...	...
	2075-Miscellaneous General Services	50,000	...	50,000
	2202-General Education	252,20,00,000	...	252,20,00,000
	2203-Technical Education	6,19,00,000	...	6,19,00,000
	2204-Sports and Youth Services	9,37,00,000	...	9,37,00,000
2205-Art and Culture	4,38,00,000	...	4,38,00,000	
2236-Nutrition	...	...	...	
21.	3425-Other Scientific Research	24,50,000	...	24,50,000
	3454-Census, Survey and Statistics	22,50,000	...	22,50,000
	Total Revenue	272,61,50,000	...	272,61,50,000
	4202-Capital Outlay on Education, 6202-Loans for Education, Sports, Art and Culture	10,00,000	...	10,00,000
	Total Capital	10,00,000	...	10,00,000
	2070-Other Administrative Services etc	3,43,00,000	...	3,43,00,000
22.	2216-Housing	1,56,00,000	...	1,56,00,000
	Total Revenue	4,99,00,000	...	4,99,00,000

**52**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
23.	2070-Other Administrative Services etc	Revenue	96,20,000	... 96,20,000
	Total	Revenue	96,20,000	... 96,20,000
24.	2071-Pensions and other Retirements Benefits	Revenue	68,75,00,000	... 68,75,00,000
	Total	Revenue	68,75,00,000	... 68,75,00,000
25.	2075-Miscellaneous General Services	Revenue	30,00,000	... 30,00,000
	Total	Revenue	30,00,000	... 30,00,000
26.	2210-Medical and Public Health	Revenue	76,73,87,000	... 76,73,87,000
	2211-Family Welfare		12,33,61,000	... 12,33,61,000
	Total	Revenue	89,07,48,000	... 89,07,48,000
	4210-Capital Outlay on Medical and Public Health	Capital	9,15,80,000	... 9,15,80,000
	4211-Capital Outlay on Family Welfare		80,00,000	... 80,00,000
	Total	Capital	9,95,80,000	... 9,95,80,000
27.	2215-Water Supply and Sanitation	Revenue	47,48,00,000	... 47,48,00,000
	2216-Housing		12,00,000	... 12,00,000
	Total	Revenue	47,60,00,000	... 47,60,00,000
	4215-Capital Outlay on Water Supply and Sanitation	Capital	74,65,00,000	... 74,65,00,000
	4216-Capital Outlay on Housing		10,00,000	... 10,00,000
	Total	Capital	74,75,00,000	... 74,75,00,000

**53**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
28.	2216-Housing Revenue	11,84,10,000	...	11,84,10,000
	Total Revenue	11,84,10,000	...	11,84,10,000
	4216-Capital Outlay on Housing	30,00,000	...	30,00,000
	6216-Loans for Housing Capital	15,90,000	...	15,90,000
	Total Capital	45,90,000	...	45,90,000
29.	2216-Housing Revenue	...	...	...
	2217-Urban Development Revenue	13,73,79,000	...	13,73,79,000
	Total	13,73,79,000	...	13,73,79,000
	4216-Capital Outlay on Housing Capital	8,00,000	...	8,00,000
	4217-Capital Outlay on Urban Development Capital	27,91,00,000	...	27,91,00,000
	Total Capital	27,96,00,000	...	27,96,00,000
30.	2220-Information and Publicity Revenue	4,01,00,000	...	4,01,00,000
	Total Revenue	4,01,00,000	...	4,01,00,000
31.	2230-Labour and Employment Revenue	6,26,00,000	...	6,26,00,000
	Total Revenue	6,26,00,000	...	6,26,00,000
32.	3456-Civil Supplies Revenue	3,55,00,000	...	3,55,00,000
	4408-Capital Outlay on Food Storage and Warehousing Capital	...	...	...
	Total Revenue	...	...	...
33.	2235-Social Security and Welfare Revenue	...	...	...
	Total Revenue	...	...	...
	6235-Loans for Social Security and Welfare Capital	30,00,000	...	30,00,000
	Total Capital	30,00,000	...	30,00,000

**54**  
**SCHEDULE**  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
34.	2225-Welfare of S.CS, S.TS and Other B.CS		10,56,00,000	...	10,56,00,000	
	2235-Social Security and Welfare Revenue		21,13,75,000	...	21,13,75,000	
	2236-Nutrition		7,15,00,000	...	7,15,00,000	
	Total Revenue		38,84,75,000	...	38,84,75,000	
	4059-Capital Outlay on Public Works	Capital		...	...	...
	4235-Capital Outlay on Social Security and Welfare			...	...	...
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS			...	...	...
	Total Capital		...	...	...	
35.	2235- Social Security and Welfare Revenue		23,00,000	...	23,00,000	
	Total Revenue		23,00,000	...	23,00,000	
36.	2075-Miscellaneous General Services	Revenue	1,54,000	...	1,54,000	
	2235-Social Security and Welfare Revenue		99,95,000	5,05,000	1,05,00,000	
	Total Revenue		1,01,49,000	5,05,000	1,06,54,000	
37.	2250-Other Social Services Revenue		50,000	...	50,000	
	Total Revenue		50,000	...	50,000	
38.	3451-Secretariat Economic Services	Revenue	4,54,00,000	...	4,54,00,000	
	Total Revenue		4,54,00,000	...	4,54,00,000	



**55**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
39.	2425-Co-operation	Revenue	6,31,22,000	...	6,31,22,000
	Total	Revenue	6,31,22,000	...	6,31,22,000
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay of other Agricultural Programmes		4,06,25,000	...	4,06,25,000
	6425-Loans for Co-operation		93,00,000	...	93,00,000
	Total	Revenue	5,92,85,000	...	5,92,85,000
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	2,43,79,000	...	2,43,79,000
	Total	Revenue	2,43,79,000	...	2,43,79,000
40.	4552-Capital Outlay on North Eastern Areas	Capital	10,10,00,000	...	10,10,00,000
	Total	Capital	10,10,00,000	...	10,10,00,000
41.	3454-Census, Surveys and Statistics	Revenue	4,30,12,000	...	4,30,12,000
	Total	Revenue	4,30,12,000	...	4,30,12,000
42.	2216-Housing	Revenue	1,00,000	...	1,00,000
	3475-Other General Economic Services	Revenue	1,19,00,000	...	1,19,00,000
	Total	Revenue	1,20,00,000	...	1,20,00,000
43.	2216-Housing	Revenue	66,00,000	...	66,00,000
	2401-Crop Husbandry		45,36,14,000	...	45,36,14,000
	2408-Food Storage and Warehousing		1,50,00,000	...	1,50,00,000
	2415-Agricultural Research and Education		1,84,50,000	...	1,84,50,000
	Total	Revenue	1,84,50,000	...	1,84,50,000

**56**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
44.	2435-Other Agricultural Programmes	3,73,00,000	...	3,73,00,000
	2702-Minor Irrigation	14,70,35,000	...	14,70,35,000
	Total Revenue	67,79,99,000	...	67,79,99,000
	4216-Capital Outlay on Housing	20,00,000	...	20,00,000
	4401-Capital Outlay on Crop Husbandry	22,00,000	...	22,00,000
	4416-Investments in Agricultural Financial INST	6,00,000	...	6,00,000
	4702-Capital Outlay on Minor Irrigation	6,82,00,000	...	6,82,00,000
	6401-Loans for Crop Husbandry	...	...	...
	Total Capital	7,30,00,300	...	7,30,00,300
	Total Revenue	30,00,000	...	30,00,000
44.	2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects			
	2711-Flood Control	41,00,000	...	41,00,000
	Total Revenue	71,00,000	...	71,00,000
	4701-Capital Outlay on Medium Irrigation	4,65,00,000	...	4,65,00,000
44.	4711-Capital Outlay on Flood Control Projects	3,00,00,000	...	3,00,00,000
	Total Capital	7,65,00,000	...	7,65,00,000
45.	2216-Housing	27,84,000	...	27,84,000
	2402-Soil and Water Conservation	23,09,46,400	...	23,09,46,400
	2415-Agricultural Research and Education	15,32,000	...	15,32,000
	Total Revenue	23,52,63,000	...	23,52,63,000

**57**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
46.	2501-Special Programmes for Rural Development	Revenue	9,11,00,000	...	9,11,00,000
	Total	Revenue	9,11,00,000	...	9,11,00,000
47.	2216-Housing	Revenue	55,00,727	...	55,00,727
	2235-Social Security and Welfare		...	...	...
	2403-Animal Husbandry	Revenue	28,81,08,27	...	28,81,08,27
	2415-Agricultural Research and Education		98,03,000	...	98,03,000
	Total	Revenue	30,34,12,000	...	30,34,12,000
48.	4059-Capital Outlay on Public Works		...	...	...
	4403-Capital Outlay on Animal Husbandry		...	...	...
	6225-Loans for Welfare of S.CS, S.TS and other B.CS		...	...	...
	6403-Loans for Animal Husbandry		...	...	...
49.	Total	Capital	...	...	...
	2216-Housing	Revenue	18,23,000	...	18,23,000
	2404-Dairy Development		7,48,02,000	...	7,48,02,000
48.	2415-Agricultural Research and Education		...	...	...
	Total	Revenue	7,66,25,000	...	7,66,25,000
49.	2216-Housing	Revenue	3,00,000	...	3,00,000
	2405-Fisheries		5,66,50,000	...	5,66,50,000
	2415-Agricultural Research and Education		19,50,000	...	19,50,000
	Total	Revenue	5,89,00,000	...	5,89,00,000
	4216-Capital Outlay on Housing	Capital	10,00,000	...	10,00,000

**58**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
50.	4405-Capital Outlay on Fisheries	8,00,000	...	8,00,000
	Total Capital	18,00,000	...	18,00,000
	2406-Forestry and Wild Life	32,61,89,000	5,000	32,61,94,000
	2415-Agricultural Research and Education	72,00,000	...	72,00,000
	Total Revenue	33,33,94,000	5,000	33,33,94,000
51.	4406-Capital Outlay on Forestry and Wild Life	52,50,000	...	52,50,000
	Total Capital	52,50,000	...	52,50,000
	2216-Housing	28,00,000	...	28,00,000
	2236-Nutrition	...	...	...
	2401-Crop Husbandry	75,00,000	...	75,00,000
51.	2501-Special Programmes for Rural Development	5,38,00,000	...	5,38,00,000
	2505-Rural Employment	7,94,00,000	...	7,94,00,000
	2515-Other Rural Development Programmes	36,65,50,000	...	36,65,50,000
	Total Revenue	50,00,50,000	...	50,00,50,000
	4216-Capital Outlay on Housing	1,17,50,000	...	1,17,50,000
	4515-Capital Outlay on Rural Development	1,17,50,000	...	1,17,50,000
	6515-Loans for other Rural Development Programmes	...	...	...
	Total Revenue	2,35,00,000	...	2,35,00,000

**59**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
52.	2852-Industries	2,61,22,000	...	2,61,22,000
	Total Revenue	2,61,22,000	...	2,61,22,000
	4885-Capital Outlay on Industries and Mineral	5,40,00,000	...	5,40,00,000
	6885-Loans for other Industries and Mineral	...	...	...
	Total Capital	5,40,00,000	...	5,40,00,000
53.	2216-Housing	...	...	...
	5851-Village and Small Industries	9,65,48,000	...	9,65,48,000
	4851-Capital Outlay on Village and Small Scale Industries	...	...	...
	6851-Loans for Village and Small Industries	50,00,000	...	50,00,000
	Total Capital	50,00,000	...	50,00,000
54.	2216-Housing	...	...	...
	2851-Village and Small Industries	9,09,39,000	...	9,09,39,000
	4216-Capital Outlay on Housing	...	...	...
	4851-Capital Outlay on Village and Small Scale Industries	89,50,000	...	89,50,000
	6851-Loans for Village and Small Industries	...	...	...
	Total Capital	89,50,000	...	89,50,000

**60**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	17,43,00,000	... 17,43,00,000
	Total	Revenue	17,43,00,000	... 17,43,00,000
	4216-Capital Outlay on Housing	Capital	...	... ..
	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	20,00,000	... 20,00,000
	Total	Capital	20,00,000	... 20,00,000
56.	3054-Roads and Bridges	Revenue	37,36,00,000	... 37,36,00,000
	Total	Revenue	37,39,00,000	... 37,39,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	88,65,69,200	... 88,65,69,200
	Total	Capital	88,65,69,200	... 88,65,69,200
57.	3452-Tourism	Revenue	2,84,00,000	... 2,84,00,000
	Total	Revenue	2,84,00,000	... 2,84,00,000
	4059-Capital Outlay on Public Works	Capital	...	... ..
	5275-Capital Outlay on other Communication Services	Capital	...	... ..
	5452-Capital Outlay on Tourism	Capital	1,10,00,000	... 1,10,00,000
	7452-Loans for Tourism	Capital	...	... ..
	Total	Capital	1,10,00,000	... 1,10,00,000
58.	3606-Aid Materials and Equipment	Revenue	...	... ..
	Total	Revenue	...	... ..
59.	5465-Investment in General Financial and Training Institutions	Capital	...	... ..
	Total	Capital	...	... ..

**61**  
**SCHEDULE**  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
60.	6003-Internal Debt of the State Government	... 61,06,21,300	61,06,21,300	61,06,21,300
	Total Capital	... 61,06,21,300	61,06,21,300	61,06,21,300
	6004-Loans and Advances from the Central Government	... 21,22,29,000	21,22,29,000	21,22,29,000
	Total Capital	50,00,00,000	...	50,00,00,000
	7610-Loans to Government Servants etc	50,00,00,000	21,22,29,000	71,22,29,000
61	7615-Miscellaneous Loans	...	...	...
	Total Capital	...	...	...
62	7810-Inter-State Settlement	...	...	...
	Total Capital	...	...	...
63.	7999-Appropriation to Contingency Fund	...	...	...
	Total Capital	...	...	...
<b>Total</b>		... 1537,54,86,200	247,59,79,000	1785,14,65,200

L.M.SANGMA,  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department

**The 5<sup>th</sup> January, 2001**

No. LL(B) 200/84/122- The Contingency Fund of Meghalaya (Third Amendment) Ordinance (No. 1 of 2001) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 1 OF 2001**

Promulgated by the Governor on 22<sup>nd</sup> December, 2000 published in the Extra-Ordinary Gazette of Meghalaya dated 5<sup>th</sup> January, 2001

**THE CONTINGENCY FUND OF MEGHALAYA (THIRD AMENDMENT)  
ORDINANCE, 2001**

**An**

**Ordinance**

To amend temporarily the Contingency Fund of Meghalaya Act, 1972

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by Clause (1) of Articles 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Fifty-first year of the Republic of India the following Ordinance, namely:-

- |   |   |  |
|---|---|--|
| Short title and Comment                           | 1 | (1) This Ordinance may be called the Contingency Fund of Meghalaya (Third Amendment) Ordinance, 2000.<br>(2) It shall come into force at once.   |
| Amendment of Section 2 of Meghalaya Act 5 of 1972 | 2 | In Section 2 of the Contingency Fund of Meghalaya Act, 1972, in the proviso as amended by Act No. 13 of 2000 for the words "rupees thirty crore", the words "rupees fifty crores", shall be substituted. |

Dated. Raj Bhavan

M. M. JACOB

Shillong the 22<sup>nd</sup> December, 2000

Governor of Meghalaya

Dated. Shillong,

L. M. SANGMA,

The 15<sup>th</sup> January, 2001

Deputy Secretary Government of Meghalaya

Law Department Shillong



**The 5<sup>th</sup> January, 2001**

No. LL(B) 148/85/61- The Legislative Assembly of Meghalaya (Members' Pension) Amendment Ordinance, 2001 (Ordinance No. 2 of 2001) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 2 OF 2001**

Promulgated by the Governor on 7<sup>th</sup> February, 2001.

Published in the Extra-Ordinary Gazette of Meghalaya dated 8<sup>th</sup> February, 2001

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)  
AMENDMENT ORDINANCE, 2001

**An**

**Ordinance**

Further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exists which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by Clause (1) of Articles 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Fifty-first year of the Republic of India the following Ordinance, namely:-

- |   |   |   |
|---|---|---|
| Short title and Comment                           | 1 | (1) This Ordinance may be called the Legislative Assembly of Meghalaya (Members' Pension) Amendment Ordinance, 2001.<br>(2) It shall be deemed to have come into force and from the 1 <sup>st</sup> April, 2000   |
| Amendment of Section 3 of Meghalaya Act 6 of 1977 | 2 | For Section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, as amended, the following shall be substituted namely:-  |
| Pension payable to members                        | 3 | (1) With effect from the commencement of this Ordinance, there shall be paid a person of rupees there thousand per mensem to every person who served for a period of five years whether continuous or not, as a member of the Legislative Assembly and thereafter irrespective of his term such person shall continue to be paid an additional pension of rupees two hundred per mensem for every year: |

“Provided that in the event of early holding of elections where any person has served as such member for a period falling short of five years he shall always be deemed to have served for a complete period of five years if such period falls short by not more than three months:

“Provided further that for those ex-MLAs whose pensionary benefits exceeds rupees three thousand on the date of the commencement of this ordinance, their pension will be fixed at such higher rate and rupees two hundred per month addable towards that amount. For those members drawing rupees three thousand on the said date their pension be fixed at rupees three thousand and rupees two hundred addable towards that amount and for those drawing lower than the slab amount so fixed, their pension would be fixed at rupees three thousand per month and additional pension of rupees two hundred would be entitled only as per the provision of the above Clause:

Provided also that for those members who have served continuously since the first Legislative Assembly election till the date of commencement of the ordinance but cease to become such member thereafter, their pensionary benefit would be calculable taking into account their first terms, thereby fixing rupees three thousand per month and the additional pension of rupees two hundred per month every year towards the years of the terms served as such member.

- (2) The Pensionary benefit paid to a member of the Legislative Assembly either under sub-section (1) and the above provisos shall in no case exceed rupees ten thousand per mensem.
- (3) In computing the number of years for the purposes of sub-section (1), the period during which a person has served as Leader of Opposition, Parliamentary Secretary, Minister or Speaker of the Legislative Assembly, shall also be taken into account.

“Explanation:- The term ‘Minister’ includes the Chief Minister, Deputy Chief Minister, Minister of State and a Deputy Minister and the term ‘Speaker’ includes the Deputy Speaker”.

Dated. Raj Bhavan

Shillong the 7<sup>th</sup> February,2001

M. M. JACOB

Governor of Meghalaya

Dated. Shillong,

Shillong The 7<sup>th</sup> February,2001

L. M. SANGMA,

Deputy Secretary

Government of Meghalaya

Law (A) Department Shillong

**The 17<sup>th</sup> October, 2001**

No. LL(B) 200/84/126- The Contingency Fund of Meghalaya (Amendment) Amendment Ordinance, 2001 promulgated by the Governor on 15<sup>th</sup> October 2001 is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 3 OF 2001**

Promulgated by the Governor on 15<sup>th</sup> October, 2001.

Published in the Extra-Ordinary Gazette of Meghalaya dated 17<sup>th</sup> October, 2001

**THE CONTINGENCY FUND OF MEGHALAYA ( AMENDMENT)  
ORDINANCE, 2001**

**An**

**Ordinance**

To amend temporarily the Contingency Fund of Meghalaya Act, 1972

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exists which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by Clause (1) of Articles 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Fifty-second year of the Republic of India the following Ordinance, namely:-

Short title and Comment	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2001. (2) It shall come into force at once.
Amendment of Section 2 of Meghalaya Act 5 of 1972	2	To section 2 of the Contingency Fund of Meghalaya Act following proviso shall be added.  “Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2001 and ending the 31 <sup>st</sup> march, 2002 this section shall have effect subject to modification that for the words ‘rupees six crores’ the words ‘sixteen crore’ shall be substituted”.

Dated. Raj Bhavan  
Shillong the 15<sup>th</sup> October,2001

M. M. JACOB  
Governor of Meghalaya

Dated. Shillong,  
Shillong The 17<sup>th</sup> October,2001

L. M. SANGMA,  
Deputy Secretary  
Government of Meghalaya  
Law (A) Department Shillong





